

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: G : NEW DELHI

BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.1347/Del/2016
Assessment Year: 2011-12

ACIT,
Circle-36(1),
New Delhi.

Vs Bharat Bhushan Jindal,
B-159, Gujranwala Town-I,
New Delhi.

PAN: AAFPJ4279B

(Appellant)

(Respondent)

Assessee by : Shri Suresh Kumar Gupta, CA
Revenue by : Shri Om Prakash, Sr. DR

Date of Hearing : 05.07.2024
Date of Pronouncement : 05.07.2024

ORDER

PER ANUBHAV SHARMA, JM:

This is appeal preferred by the assessee against the order dated 29.01.2016 of the Commissioner of Income Tax (Appeals)-12, New Delhi [hereinafter referred to as 'the Ld. CIT(A)] arising out of the order dated 21.03.2014 passed u/s 143(3) of the Income Tax Act, 1961 (hereinafter referred as 'the Act') by ACIT, Circle-20(1), New Delhi (hereinafter referred to as the Ld. AO).

2. At the time of hearing, the ld. counsel for the assessee, vide letter dated 01.07.2024 placed on record, submitted that the issue involved in this appeal stood resolved between the assessee and the Revenue in the proceedings under Vivad Se Vishwas Scheme (VSVS) and Form No.5 under VSVS stood issued on 11.06.2024. In view of this, the ld. Counsel submitted that the Revenue may be directed to withdraw the instant appeal since the same had become infructuous.

3. The ld. DR has no objection in withdrawing its appeal since the issue involved is settled under VSVS.

4. In the light of the above, the appeal filed by the Revenue is considered as dismissed.

Order pronounced in the open court on 05.07.2024.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Dated: 05th July, 2024.

dk

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi